

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 38/RP/2016

IN

Petition No. 33/TT/2013

- Subject:** Review of order dated 15.12.2016 in Petition No. 33/TT/2013 under section 94(1) (f) of the Electricity Act, 2003.
- Date of Hearing:** 24.1.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Madhya Pradesh Power Trading Limited and 17 others
- Parties present:** Shri Sitesh Mukherjee, Advocate for PGCIL
Shri Gautam Chawla, Advocate for PGCIL
Ms. Akasha Tyagi, Advocate for PGCIL
Shri V.P. Rastogi, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms. Pratibha Raje Parmar, PGCIL

Record of Proceedings

The learned counsel for PGCIL submitted that the instant review petition has been filed seeking review of the order dated 15.12.2015 in Petition No.33/TT/2013, wherein the tariff for Sasan UMPP TS (Group 1) was allowed. Learned counsel submitted that the bays, Assets III, IV and V, covered in the instant petition can be commissioned only alongwith the associated transmission line and accordingly considered the date of commercial operation of the lines as the date of commercial operation of the associated bays. Learned counsel submitted that the lines were used to control high voltage and hence their actual date of commissioning should be considered for the purpose of calculation of tariff. Not allowing transmission tariff from the actual date of commissioning of the respective assets is an error apparent on record and it requires to be rectified.



2. The Commission reserved the order in the petition.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

